

# **National Insurance Company Limited**

(A Govt. of India Undertaking) CIN - U10200WB1906GOI001713 IRDA Regn. No. - 58

# National Hero Accident Suraksha Policy

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# National Insurance Company Limited

Regd. Office 3, Middleton Street, Post Box 9229, Kolkata 700 071 CIN - U10200WB1906GOI001713 IRDA Regn. No. - 58

**Issuing office** 

## National Hero Accident Suraksha Policy

### 1 Recital Clause

Whereas the insured designated in the schedule hereto has by a proposal, dated as stated in the schedule, which shall be the basis of this contract and is deemed to be incorporated herein, has applied to National Insurance Company Ltd. (herein after called the Company) for the insurance herein after set forth and has paid the premium as consideration for such insurance.

#### 2 **Operative Clause**

The Policy witnesses that, subject to the terms, definition, exclusions and conditions contained herein or endorsed or otherwise expressed hereon, the Company undertakes that if during the policy period stated in the schedule or during the continuance of the Policy by renewal, the insured shall sustain any injury due to an accident, the Company shall pay the benefit/ reimburse the expense as herein after mentioned, as per the Plan opted (described in the Table of Benefit) to the insured or his/her nominee.

#### Coverage 3

#### Section I- Personal Accident 3.1

If the insured shall sustain any injury, resulting solely and directly from an accident, anywhere in the world, the Company shall pay the benefit as below but not exceeding the Capital Sum Insured (CSI) during the policy period, in respect of all such claims.

### a) Death

If such injury shall within twelve calendar months of its occurrence be the sole and direct cause of death of the insured, the CSI.

#### b) Loss by Physical Separation or Loss of Use of Two Limbs or Two Eyes or One Limb and One Eye

If such injury shall within twelve calendar months of its occurrence be the sole and direct cause of the total and irrecoverable loss of

- sight of both eyes or the actual loss by physical separation of the two hands or two feet or of one hand and one foot or loss i. of sight of one eye and such loss of one hand or one foot, the CSI.
- use of two hands or two feet or one hand and one foot without physical separation or loss of sight of one eve and loss of ii. use of one hand or one foot without physical separation, the CSI.

#### c) Loss by Physical Separation or Loss of Use of One Limb or One Eve

If such injury shall within twelve calendar months of its occurrence be the sole and direct cause of the total and irrecoverable loss of

- sight of one eye or the actual loss by physical separation of one hand or one foot, 50% of the CSI. i.
- use of a hand or a foot without physical separation, 50% of the CSI ii.

#### d) Permanent Total Disablement

If such injury shall within twelve calendar months of its occurrence be the sole and direct cause of permanently totally and absolutely disabling the insured from engaging in any employment or occupation of any description whatsoever, a lump sum equal to 100% of the CSI.

## e) Permanent Partial Disablement

If such injury shall within twelve calendar months of its occurrence be the sole and direct cause of the total and irrecoverable loss of use or of the actual loss by physical separation of the following, the percentage of the CSI indicated below:

Loss of part of bod	y	Percentage of CSI
	all	20
Loss of toos	Great-both phalanges	5
Loss of toes	Great-one phalanx	2
	Other than great, if more than one toe lost each	1

Loss of part of body		Percentage of CSI
Loss of booring	both ears	50
Loss of hearing	one ear	15
Loss of 4 fingers and th	umb of 1 hand	40
Loss of 4 fingers of 1 h	and	35
Loss of thumb	Both phalanges	25
Loss of thumb	One phalange	10
	3 phalanges	4
Loss of Little finger	2 phalanges	3
	1 phalange	2
	3 phalanges	5
Loss of ring finger	2 phalanges	4
	1 phalange	2
	3 phalanges	6
Loss of middle finger	2 phalanges	4
	1 phalange	2
	3 phalanges	10
Loss of Index finger	2 phalanges	8
	1 phalange	4
Loss of metacarpal	1st or 2nd (additional)	3
-	3rd, 4th, or 5th (additional)	2
Any other permanent partial disablement	% as assessed by Board of Doctors of a Government	ment hospital

### f) Temporary Total Disablement

If such injury shall be sole and direct cause of temporary total disablement then so long as the insured shall be totally disabled from engaging in any employment or occupation of any description whatsoever, a sum at the rate of 1% of the CSI per week subject to maximum of 100 weeks from the date of commencement of disablement and in no case shall exceed the CSI. The Company shall pay in lump sum after the total amount shall have been ascertained and agreed.

#### 3.2 Section II- Accidental Medical Expenses

If such injury shall require the insured, upon the advice of a duly qualified medical practitioner,

- to be hospitalised for treatment at any hospital (hereinafter called hospital),
- to undergo treatment under Domiciliary Hospitalisation,

the Company shall pay, the amount of such reasonable, customary and medically necessary expenses described below incurred in India, in respect thereof by or on behalf of such insured but not exceeding the Sum Insured (SI), in respect of all such claims, during the policy period.

#### a) In patient Treatment

The Company shall reimburse the insured, the medical expenses for:

- i. Room charges and Intensive Care Unit charges, as provided by the hospital
- ii. Nursing expenses
- iii. Medical practitioner(s) and anaesthetist fees
- iv. Anaesthesia, blood, oxygen, operation theatre charges, surgical appliances
- v. Medicines and drugs
- vi. Diagnostic procedures
- vii. Prosthetics and other devices or equipment if implanted internally during a surgical procedure.

#### b) Domiciliary Hospitalisation

The Company shall reimburse the insured the medical expenses incurred under domiciliary hospitalisation, subject to 20% of SI within the limit of SI.

#### Exclusions

Domiciliary hospitalisation shall not cover treatment of less than three days

#### c) Ambulance Charges

The Company shall reimburse the insured the expenses incurred for ambulance charges, from accident spot to the hospital, subject to maximum of INR1,000 per policy period, within the limit of SI.

#### d) Outpatient Treatment

The Company shall reimburse the insured the expenses incurred for outpatient treatment, subject to maximum of INR5,000 per policy period, within the limit of SI.

#### 3.2.1 Exclusions (Applicable to Section II)

The Company shall not be liable to make any payment by the Policy, in respect of any expenses incurred in connection with or in respect of:

#### 3.2.1.1 Massages, Spa, Steam Bath, Naturopathy, Experimental Treatment

Massages, spa, steam bath, shirodhara, udhwarthanam, abhyangam, kayasekham and similar treatment. Expenses for naturopathy, experimental medicine/treatment, unproven procedure/treatment, alternative treatments, acupuncture, acupressure, magneto-therapy and similar treatment

#### 3.2.1.2 Stay in Hospital which is not Medically Necessary.

#### 3.2.1.3 Spectacles, Contact Lens, Hearing Aid, Cochlear Implants.

#### 3.2.1.4 Equipments

External/durable medical/non-medical equipments/instruments of any kind used for diagnosis/ treatment including CPAP, CAPD, infusion pump, ambulatory devices such as walker, crutches, belts, collars, caps, splints, slings, braces, stockings, diabetic foot-wear, glucometer, thermometer and similar related items (as listed in Appendix I) and any medical equipment which could be used at home subsequently.

#### 3.2.1.5 Expenses not Related to the Diagnosis and Treatment of Disease/ Injury

Irrelevant investigations/treatment, drugs not supported by a prescription, private nursing charges, referral fee to family physician, outstation doctor/surgeon/consultants' fees and similar expenses (as listed in Appendix I).

#### 3.2.1.6 Items of Personal Comfort

Items of personal comfort and convenience (as listed in Appendix I) including telephone, television, aya, barber, beauty services, baby food, cosmetics, napkins, toiletries, guest services.

#### 3.2.1.7 Service Charge/ Registration Fee

Any kind of service charges including surcharges, admission fees, registration charges and similar charges levied by the hospital.

#### 3.3 Section III- Additional Coverage

The following benefits over and above the CSI are payable, provided a claim is admissible under Section I - (Personal Accident).

#### a) Expenses for Transportation of Dead Body

In the event of death of the insured due to an accident outside his/her residence, the Company shall pay expenses incurred for transportation of dead body to the place of residence subject to a maximum of INR 1,000/-.

#### b) Education Fund

In the event of death or permanent total disablement of the insured due to an accident, the Company shall pay lump sum towards education of the dependent children of the insured as described below:

- i. If the insured has one dependent child below the age of twenty five years an amount equal to 10% of the CSI subject to a maximum of INR 5000/-.
- ii. If the insured has more than one dependent child below the age of twenty five years, an amount equal to 10% of the CSI subject to a maximum of INR 10,000/-.

#### Note

The age limit of twenty five years shall apply on the date of accident and not at the beginning of the policy period.

#### 4 Definitions

- 4.1 Accident means a sudden, unforeseen and involuntary event caused by external, visible and violent means.
- 4.2 Alternative treatment means forms of treatments other than "Allopathy" or "modem medicine" and includes Ayurveda, Unani, Sidha and Homeopathy in the Indian context.
- 4.3 **Break in Policy** occurs at the end of the existing policy period when the premium due on a given Policy is not paid on or before the renewal date or within thirty days of grace period.

- 4.4 Capital Sum Insured means the amount of insurance in respect of Section- I (Personal Accident) as mentioned in the schedule.
- 4.5 **Condition Precedent** means a Policy term or condition upon which the Company's liability under the Policy is conditional upon
- 4.6 **Contract** means prospectus, proposal, Policy, and the policy schedule. Any alteration with the mutual consent of the insured and the insurer can be made only by a duly signed and sealed endorsement on the Policy.
- 4.7 Contribution is essentially the right of an insurer to call upon other insurers liable to the same insured to share the cost of an indemnity claim on a rateable proportion of Sum Insured. This clause shall not apply to any Benefit offered on fixed benefit basis.
- 4.8 **Domiciliary Hospitalisation** means medical treatment for an injury which in the normal course would require care and treatment at a hospital but is actually taken while confined at home under any of the following circumstances
- i. the condition of the patient is such that he/she is not in a condition to be removed to a hospital, or
- ii. the patient takes treatment at home on account of non-availability of bed/ room in a hospital
- 4.9 **Grace Period** means thirty days immediately following the premium due date during which a payment can be made to renew or continue the Policy in force without loss of continuity benefits. Coverage is not available for the period for which no premium is received.
- 4.10 **Hospital** means any institution established for in-patient care and day care treatment of illness and/ or injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under Schedule of Section 56(1) of the said Act, OR complies with all minimum criteria as under:
  - i. has qualified nursing staff under its employment round the clock;
  - ii. has at least ten inpatient beds, in those towns having a population of less than 10,00,000 and fifteen inpatient beds in all other places;
  - iii. has qualified medical practitioner (s) in charge round the clock;
  - iv. has a fully equipped operation theatre of its own where surgical procedures are carried out
  - v. maintains daily records of patients and shall make these accessible to the Insurance Company's authorized personnel.
- 4.11 **Hospitalisation** means admission in a hospital for a minimum period of twenty four consecutive hours except for specified procedures/ treatments, where such admission could be for a period of less than twenty four consecutive hours
- 4.12 **Injury** means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.
- 4.13 **Insured** means person named in the schedule of the Policy.
- 4.14 **In-patient** means an insured who is admitted in hospital upon the written advice of a duly qualified medical practitioner for more than twenty four continuous hours, for the treatment of covered disease/injury during the policy period.
- 4.15 **Intensive Care Unit** means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.
- 4.16 Loss of Foot by Physical Separation means separation at or above ankle.
- 4.17 Loss of Hand by Physical Separation means separation at or above wrist.
- 4.18 Loss of Sight means total and irrecoverable loss of ability to see or total blindness.
- 4.19 **Medical Advice** means any consultation or advice from a Medical Practitioner including the issue of any prescription or repeat prescription
- 4.20 **Medical expenses** means those expenses that an insured has necessarily and actually incurred for medical treatment on account of injury on the advice of a medical practitioner, as long as these are no more than would have been payable if the insured had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.

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- 4.21 **MedicallyNecessary** means any treatment, tests, medication, or stay in hospital or part of a stay in hospital which i. is required for the medical management of the injury suffered by the insured;
  - ii. must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
  - iii. must have been prescribed by a medical practitioner;
  - iv. must conform to the professional standards widely accepted in international medical practice or by the medical community in India.
- 4.22 **Medical Practitioner** means a person who holds a valid registration from the medical council of any state or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of the license.
- 4.23 **Notification of Claim** means the process of notifying a claim to the Company by specifying the timelines as well as the address / telephone number to which it should be notified.
- 4.24 **Out-patient Treatment** means treatment in which the insured visits a clinic / hospital or associated facility like a consultation room for diagnosis and treatment based on the advise of a medical practitioner and the insured is not admitted as a day care patient or in-patient.
- 4.25 **Policy Period** means the period commencing from the inception date and terminating at midnight on the expiry date as mentioned in the schedule.
- 4.26 **Portability** means transfer by an individual health insurance policy holder (including family cover) of the credit gained for pre-existing conditions and time bound exclusions if the policy holder chooses to switch from one insurer to another.
- 4.27 **Reasonable and Customary Charges** means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the injury involved.
- 4.28 **Schedule** means a document forming part of the Policy, containing details including name of the insured, age, relation of the insured, capital sum insured, premium paid and the policy period.
- 4.29 **StandardType of Aircraft** means any aircraft duly licensed to carry passengers [for hire or otherwise]by appropriate authority irrespective of whether such an aircraft is privately owned or chartered or operated by a regular airline or whether such an aircraft has a single engine or multiple engines.
- 4.30 **Sum Insured** means the amount of insurance in respect of Section- II (Accidental Medical Expenses) as mentioned in the schedule

#### 5 Exclusions (Applicable to All Sections)

The Company shall not be liable under the Policy in respect of payment of compensation in connection with:

#### 5.1 Pre-existing Injury/ Disablement

Any disablement or death directly or indirectly arising out of or contributed to be or traceable to any disability existing on the date of issue of this Policy. Pre-existing injury also includes any injury or its symptoms which existed prior to the effective date of this insurance, whether or not the insured had knowledge that the symptoms were relating to the injury.

#### 5.2 Intentional Self-Inflicted Injury

Any intentional self-inflicted injury, suicide or injury from attempted suicide.

#### 5.3 Drug/Alcohol Use

Any injury directly arising from or attributable to the use of alcohol, drugs or intoxicating substances

#### 5.4 Insanity

Any injury directly or indirectly caused by insanity.

#### 5.5 Racing, Hunting, Mountaineering and Winter Sports

Any injury while racing on wheels or horseback, hunting, big game shooting, mountaineering or whilst engaged in winter sports- skiing and ice hockey.

#### 5.6 Aviation or Ballooning

Any injury while the insured is engaged in aviation or ballooning

#### 5.7 Non- fare Paying Passenger in Aircraft

Any injury while the insured is mounting into, dismounting from or travelling in any aircraft other than as a passenger (fare paying or otherwise) in any duly licensed standard type of aircraft anywhere in the world

#### 5.8 Breach of Law

Any injury as a result of committing or attempting to commit a breach of law with criminal intent.

#### 5.9 War Group Perils

Any injury directly or indirectly caused by or arising from or attributable to war, invasion, acts of foreign enemies, hostilities (whether war be declared or not), civil war, commotion, unrest, rebellion, revolution, insurrection, military or usurped power or confiscation or nationalisation or requisition of or damage by or under the order of any government or public local authority.

#### 5.10 Radioactivity

Any injury directly or indirectly caused by or contributed to by nuclear weapons/materials or arising from ionising radiation or contamination by any nuclear fuel or from any nuclear waste or from the combustion of nuclear fuel.

## 6 Conditions

#### 6.1 Disclosure of Information

In the event of misrepresentation, mis-description or non-disclosure of any material fact, the Policy shall be void and all premium paid hereon shall be forfeited to the Company.

#### 6.2 Condition Precedent to Admission of Liability

The due observance and fulfilment of the terms and conditions of the Policy, by the insured, shall be a condition precedent to any liability of the Company to make any payment under the Policy.

#### 6.3 Communication

- i. All communication should be in writing.
- ii. For Policy related issues, change in address to be communicated to the Policy issuing office of the Company at the address mentioned in the schedule.
- iii. The Company shall communicate to the insured at the address mentioned in the schedule.

#### 6.4 Physical Examination

Any medical official or other agent of the Company shall be allowed to examine the insured in case of alleged injury or disablement when and as often as the same may reasonably be required on behalf of the Company and in the event of the death to make a post mortem examination of the body of the insured.

#### 6.5 Notification of Claim

i. Upon the happening of any event which may give rise to a claim under Section I of this Policy, the insured shall give notice to the Company within one calendar month from the occurrence of the accident, unless reasonable cause is shown.

ii. Upon the happening of any event which may give rise to a claim under Section II of this Policy, the insured shall give notice to the Company within twenty four hours from the occurrence of the accident, unless reasonable cause is shown.

#### 6.6 Claim Documents

#### Duly completed claim form

In addition, the following documents are to be submitted depending on the nature of the claim, within thirty days from the date of accident

#### Death

- i. Attending Medical Practitioner's report
- ii. Original Policy for cancellation
- iii. Original Death Certificate
- iv. Original / attested post mortem / coroner's report, where applicable
- v. Attested copy of FIR / Panchnama
- vi. Police inquest report, where applicable
- vii. Any other document required by the Company

Post mortem report if conducted, shall be furnished within fourteen days, after demanded in writing

#### Permanent Total Disablement/ Permanent Partial Disablement/ Temporary Total Disablement

- i. Attending Medical Practitioner's report
- ii. Original Policy for cancellation in case of Permanent Total Disablement
- iii. Original Policy for reduction in CSI in case of Permanent Partial Disablement/ Temporary Total Disablement

- iv. Disability certificate from Medical Practitioner, where applicable
- v. Diagnostic reports like laboratory test, X- rays and/ or any other reports confirming injury
- vi. Police inquest report, where applicable
- vii. Any other document required by the Company

#### Accidental Medical Expenses

- i. Attending Medical Practitioner's certificate regarding injury along with date of injury and bill receipts etc.
- ii. Cash-memo from the hospital (s)/chemist (s) supported by proper prescription
- iii. Surgeon's original certificate stating injury and nature of operation performed along with bills/receipts etc.
- iv. Discharge certificate/ summary
- v. In the event of claim under domiciliary hospitalisation, medical certificate stating the circumstances warranting for domiciliary hospitalisation and fitness certificate from treating Medical Practitioner.
- vi. Any other document required by the Company

#### **Education Fund**

Certificate of proof of age of dependent children and any other document required by the Company

#### 6.7 Claim Procedure

- i. Necessary documents should be submitted to the Company along with completed claim form within thirty from the date of accident. The Company shall accept claims where documents have been provided after a delayed interval only in special circumstances and for the reasons beyond the control of the insured.
- ii. Evidence as the Company may require from time to time shall be furnished within the space of fourteen days after demand in writing
- iii. In case of death or Permanent Total Disablement the claim will be paid on submission of the Policy for cancellation and discharge
- iv. In the case of loss of one limb or eye, permanent partial disablement, the claim shall be paid only on submission of the Policy for reduction of the CSI by the amount admissible under the claim.
- v. In case of Temporary Total Disablement, the claim shall be paid only upon termination of such disablement.

#### 6.8 Claim Settlement

- i. On receipt of the final document(s) and investigation report (if required), the Company shall within a period of thirty days offer a settlement of the claim to the insured.
- ii. If the Company, for any reasons, rejects a claim, it shall communicate to the insured in writing within a period of thirty days from the receipt of the document(s) and investigation report (if required).
- iii. Upon the acceptance of an offer of settlement by the insured, the payment of the amount of claim shall be made within seven days from the date of acceptance of the offer by the Company.
- iv. In the cases of delay in the payment, the Company shall pay interest at a rate 2% above the bank rate prevalent at the beginning of the financial year in which the claim is paid.
- v. TPAs are not involved in the product.

#### Waiver

Time limit for notification of claim and submission of documents may be waived in cases where it is proved to the satisfaction of the Company, that the physical circumstances under which insured person/ nominee was placed, it was not possible to intimate the claim/submit the documents within the prescribed time limit.

#### Note

Senior Citizens shall submit Claim Notification, Claim documents or Grievance through a separate channel established to address the need of senior citizens.

#### 6.9 Limits of Compensation

- i. The Company shall not be liable to make any payment under the Policy for more than one of the sub clauses (a), (b), (c) or (d) of Section I in respect of the same period of disablement to an insured member.
- ii. In the event of more than one claim during the policy period, the balance CSI (if any) shall be payable. The maximum liability of the Company shall not exceed the CSI during the policy period.

#### 6.10 Territorial limit

All medical treatment for the purpose of Section II (Accidental Medical Expenses) will have to be taken in India only.

#### 6.11 Contribution

In case of multiple policies, which provide fixed benefits on the occurrence of the insured event in accordance with the terms and conditions of the policies, the Company shall make the claim payments independent of payments received under other similar policies.

#### 6.12 **Fraud**

The Company shall not be liable to make any payment under the Policy in respect of any claim if such claim be in any manner fraudulent or supported by any fraudulent statement or device whether by the Insured or by any person acting on his/ her behalf.

#### 6.13 Cancellation

The Company may at any time cancel the Policy (on grounds of fraud, moral hazard or misrepresentation or non-cooperation) by sending the insured thirty days' notice by registered letter at insured's last known address and in such event the Company will not allow any refund.

The insured may at any time cancel the Policy and in such an event the Company shall allow refund of premium after charging premium at Company's short period rate mentioned below provided no claim occurred up to the date of cancellation.

Period	Rate of premium to be charged
Up to 1 month	<sup>1</sup> / <sub>4</sub> of annual rate
Up to 3 months	<sup>1</sup> ∕2 of annual rate
Up to 6 months	<sup>3</sup> ⁄ <sub>4</sub> of annual rate
Exceeding 6 months	Full annual premium

#### 6.14 Territorial Jurisdiction

All disputes or differences under or in relation to the Policy shall be determined by an Indian court in accordance with Indian law.

#### 6.15 Arbitration

- i. If any dispute or difference shall arise as to the quantum to be paid under the Policy, (liability being otherwise admitted) such difference shall independently of all other questions, be referred to the decision of a sole arbitrator to be appointed in writing by the parties here to or if they cannot agree upon a single arbitrator within thirtydays of any party invoking arbitration, the same shall be referred to a panel of three arbitrators, comprising of two arbitrators, one to be appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by such two arbitrators and arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act, 1996.
- ii. It is clearly agreed and understood that no difference or dispute shall be referable to arbitration as herein before provided, if the Company has disputed or not accepted liability under or in respect of the Policy.
- iii. It is hereby expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon the Policy that award by such arbitrator/arbitrators of the amount of expenses shall be first obtained.

#### 6.16 Disclaimer

If the Company shall disclaim liability for a claim hereunder and if the insured person shall not within twelve calendar months from the date of receipt of the notice of such disclaimer notify the Company in writing that he/ she does not accept such disclaimer and intends to recover his/ her claim from the Company, then the claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable hereunder.

#### 6.17 Renewal of Policy

The Policy may be renewed by mutual consent. The Company shall not however be bound to give notice that it is due for renewal. Renewal of the Policy cannot be denied other than on grounds of fraud, moral hazard or misrepresentation or non-cooperation. In the event of break in the Policy a grace period of thirtydays is allowed. Coverage is not available during the grace period.

#### 6.18 Portability

In the event of the insured porting to any other insurer, insured must apply with details of the Policy and claims to the insurer where the insured wants to port, at least forty five days before the date of expiry of the Policy.

Portability shall be allowed in the following cases:

- i. all individual health insurance policies issued by non-life insurance companies including family floater policies.
- ii. individual members, including the family members covered under any group health insurance Policy of a non-life insurance Company shall have the right to migrate from such a group policy to an individual health insurance policy or a family floater policy with the same insurer. One year thereafter, the insured shall be accorded the right to port to another non-life insurance Company.

#### 6.19 Withdrawal of Product

In case the Policy is withdrawn in future, the Company will provide the option to the insured to switch over to a similar policy at terms and premium applicable to the new Policy.

#### 6.20 Accidental Medical Expenses Incurred under Two Policy Period

National Hero Accident Suraksha Policy

In case the claim under Section II falls within two policy period, the claim shall be paid taking into consideration the available sum insured in the two policy period, including the deductibles for each policy year. Such eligible claim amount to be payable to the insured person shall be reduced to the extent of premium to be received for the renewal, if not received earlier.

#### 6.21 Revision of Terms of the Policy Including the Premium Rates

The Company, in future, may revise or modify the terms of the Policy including the premium rates based on experience. The insured shall be notified three months before the changes are effected.

### 6.22 Free Look Period

The Free Look Period shall be applicable at the inception of the Policy.

The insured shall be allowed a period of fifteen days from date of receipt of the Policy to review the terms and conditions of the Policy, and to return the same if not acceptable.

If the insured has not made any claim during the Free Look Period, the insured shall be entitled to

- i. a refund of the premium paid less any expenses incurred by the Company on medical examination of the insured person and the stamp duty charges; or
- ii. where the risk has already commenced and the option of return of the Policy is exercised by the insured, a deduction towards the proportionate risk premium for period on cover

#### 6.23 Nomination

The insured is mandatorily required at the inception of the Policy to make a nomination for the purpose of payment of claims under the Policy in the event of death of insured. Any change of nomination shall be communicated to the Company in writing and such change shall be effective only when an endorsement on the Policy is made. The Policy or the benefits cannot be assigned.

#### 7 Redressal of Grievance

In case of any grievance relating to servicing the Policy, the insured may submit in writing to the Policy issuing office or regional office for redressal. If the grievance remains unaddressed, insured may contact "Customer Relationship Management Department", National Insurance Company Limited, Chhabildas Towers, 6A, Middleton Street, Kolkata – 700071.

If the insured is not satisfied, the grievance may be referred to "Personal Accident Insurance Department" National Insurance Company Limited, 3 Middleton Street, Kolkata – 700071.

The insured can also approach the office of Insurance Ombudsman of the respective areas and regions for redressal of grievance. The contact details of the Insurance Ombudsman offices are as below-

Areas of Jurisdiction	Insurance Ombudsman, Office of the Insurance Ombudsman
Gujarat, UT of Dadra and Nagar	Office of the Insurance Ombudsman,
Haveli. Daman and Diu	2nd floor, Ambica House,
The voli, Duman and Dia	Near C.U. Shah College,
	5, Navyug Colony, Ashram Road,
	Ahmedabad – 380 014.
	Tel.: 079 - 27546150 / 27546139
	Fax: 079 - 27546142
	Email: <u>bimalokpal.ahmedabad@gbic.co.in</u>
Karnataka	Office of the Insurance Ombudsman,
Kamataka	Jeevan Soudha Building,PID No. 57-27-N-19
	Ground Floor, 19/19, 24th Main Road,
	JP Nagar, Ist Phase,
	Bengaluru – 560 078.
	Tel.: 080 - 26652048 / 26652049
	Email: <u>bimalokpal.bengaluru@gbic.co.in</u>
Madhya Pradesh and Chhattisgarh	Office of the Insurance Ombudsman,
	Janak Vihar Complex, 2nd Floor,
	6, Malviya Nagar, Opp. Airtel Office,
	Near New Market,
	Bhopal – 462 003.
	Tel.: 0755 - 2769201 / 2769202
	Fax: 0755 - 2769203
	Email: bimalokpal.bhopal@gbic.co.in
Orissa	Office of the Insurance Ombudsman,
	62, Forest park,
	Bhubneshwar – 751 009.
	Tel.: 0674 - 2596461 /2596455
	Fax: 0674 - 2596429
	Email: bimalokpal.bhubaneswar@gbic.co.in
Punjab, Haryana, Himachal Pradesh,	Office of the Insurance Ombudsman,
Jammu and Kashmir , UT of	S.C.O. No. 101, 102 & 103, 2nd Floor,
Chandigarh	Batra Building, Sector 17 – D,
<u> </u>	Chandigarh $-160017$ .
	Tel.: 0172 - 2706196 / 2706468

	East 0172 2708274
	Fax: 0172 - 2708274 Email: bimalokpal.chandigarh@gbic.co.in
Tamil Nadu, UT-Pondicherry Town	Office of the Insurance Ombudsman,
and Karaikal (which are part of UT of	Fatima Akhtar Court, 4th Floor, 453,
Pondicherry)	Anna Salai, Teynampet,
	CHENNAI – 600 018.
	Tel.: 044 - 24333668 / 24335284
	Fax: 044 - 24333664 Email: bimalokpal.chennai@gbic.co.in
Delhi	Office of the Insurance Ombudsman,
Denn	2/2 A, Universal Insurance Building,
	Asaf Ali Road,
	New Delhi – 110 002.
	Tel.: 011 - 23239633 / 23237532
	Fax: 011 - 23230858
	Email: <u>bimalokpal.delhi@gbic.co.in</u>
Assam, Meghalaya, Manipur,	Office of the Insurance Ombudsman,
Mizoram, Arunachal Pradesh, Nagaland and Tripura	Jeevan Nivesh, 5th Floor, Nr. Panbazar over bridge, S.S. Road,
and Imputa	Guwahati – 781001(ASSAM).
	Tel.: 0361 - 2132204 / 2132205
	Fax: 0361 - 2732937
	Email: <u>bimalokpal.guwahati@gbic.co.in</u>
Andhra Pradesh, Karnataka and UT of	Office of the Insurance Ombudsman,
Yanam – a part of the UT of	6-2-46, 1st floor, "Moin Court",
Pondicherry	Lane Opp. Saleem Function Palace,
	A. C. Guards, Lakdi-Ka-Pool,
	Hyderabad - 500 004. Tel.: 040 - 65504123 / 23312122
	Fax: 040 - 23376599
	Email: <u>bimalokpal.hyderabad@gbic.co.in</u>
Rajasthan	Office of the Insurance Ombudsman,
	Jeevan Nidhi – II Bldg., Gr. Floor,
	Bhawani Singh Marg,
	Jaipur - 302 005.
	Tel.: 0141 - 2740363
	Email: <u>Bimalokpal.jaipur@gbic.co.in</u>
Kerala, UT of (a) Lakshadweep, (b)	Office of the Insurance Ombudsman,
Mahe – a part of UT of Pondicherry	2nd Floor, Pulinat Bldg., Opp. Cochin Shipyard, M. G. Road,
	Ernakulam - 682 015.
	Tel.: 0484 - 2358759 / 2359338
	Fax: 0484 - 2359336
	Email: bimalokpal.ernakulam@gbic.co.in
West Bengal, UT of Andaman and	Office of the Insurance Ombudsman,
Nicobar Islands, Sikkim	Hindustan Bldg. Annexe, 4th Floor,
	4, C.R. Avenue,
	KOLKATA - 700 072.
	Tel.: 033 - 22124339 / 22124340
	Fax : 033 - 22124341 Email: bimalokpal.kolkata@gbic.co.in
Districts of Uttar Pradesh :	Office of the Insurance Ombudsman.
Laitpur, Jhansi, Mahoba, Hamirpur,	6th Floor, Jeevan Bhawan, Phase-II,
Banda, Chitrakoot, Allahabad,	Nawal Kishore Road, Hazratganj,
Mirzapur, Sonbhabdra, Fatehpur,	Lucknow - 226 001.
Pratapgarh, Jaunpur, Varanasi, Gazipur,	Tel.: 0522 - 2231330 / 2231331
Jalaun, Kanpur, Lucknow, Unnao,	Fax: 0522 - 2231310
Sitapur, Lakhimpur, Bahraich,	Email: <u>bimalokpal.lucknow@gbic.co.in</u>
Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi,	
Balrampur, Basti, Ambedkarnagar,	
Sultanpur, Maharajgang,	
Santkabirnagar, Azamgarh, Kushinagar,	
Gorkhpur, Deoria, Mau, Ghazipur,	
Chandauli, Ballia, Sidharathnagar.	
Goa,	Office of the Insurance Ombudsman,
Mumbai Metropolitan Region	3rd Floor, Jeevan Seva Annexe,
excluding Navi Mumbai & Thane	S. V. Road, Santacruz (W), Mumbri 400.054
	Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960
	Fax: 022 - 26106052
	Email: <u>bimalokpal.mumbai@gbic.co.in</u>
State of Uttaranchal and the following	Office of the Insurance Ombudsman,
Districts of Uttar Pradesh:	Email: <u>bimalokpal.noida@gbic.co.in</u>
Agra, Aligarh, Bagpat, Bareilly, Bijnor,	
Budaun, Bulandshehar, Etah, Kanooj,	

Mainpuri, Mathura, Meerut,	
Moradabad, Muzaffarnagar, Oraiyya,	
Pilibhit, Etawah, Farrukhabad,	
Firozbad, Gautambodhanagar,	
Ghaziabad, Hardoi, Shahjahanpur,	
Hapur, Shamli, Rampur, Kashganj,	
Sambhal, Amroha, Hathras,	
Kanshiramnagar, Saharanpur	
Bihar,	Office of the Insurance Ombudsman,
Jharkhand.	Email: <u>bimalokpal.patna@gbic.co.in</u>
Maharashtra,	Office of the Insurance Ombudsman,
Area of Navi Mumbai and Thane	Jeevan Darshan Bldg., 3rd Floor,
excluding Mumbai Metropolitan	C.T.S. No.s. 195 to 198,
Region	N.C. Kelkar Road, Narayan Peth,
	Pune – 411 030.
	Tel.: 020 - 32341320
	Email: <u>bimalokpal.pune@gbic.co.in</u>

Please preserve the Policy for all future reference.

	Plan I		Plan II	Plan III	Plan IV	Plan V
Section I – Personal Accident						
Capital Sum Insured	INR 1,50,000		R 2,00,000	INR 2,50,000	INR 3,00,000	INR 4,00,000
Death	100% of CSI		0% of CSI	100% of CSI	100% of CSI	100% of CSI
Loss by Physical Separation or	100% of CSI	10	0% of CSI	100% of CSI	100% of CSI	100% of CSI
Loss of Use of 2 limbs or 2 eyes or						
1 limb and 1 eye						
Loss by Physical Separation or	50% of CSI	50	0% of CSI	50% of CSI	50% of CSI	50% of CSI
Loss of Use of 1 limb or 1 eye						
Permanent Total Disablement	100% of CSI	10	0% of CSI	100% of CSI	100% of CSI	100% of CSI
Permanent Partial Disablement	Loss of part of bo	ody				Percentage of CSI
			all			20
	Loss of toes		Great-both p			5
	2055 01 1005		Great-one ph			2
				reat, if more than one	toe lost each	1
	Loss of hearing		both ears			50
	I f 4 fin		one ear			15 40
	Loss of 4 fingers a					
	Loss of 4 fingers	or i na				35
	Loss of thumb		Both phalang			25 10
			3 phalanges	C		4
	Loss of Little fing	er	2 phalanges			3
			1 phalange			2
			3 phalanges			5
	Loss of ring finger		2 phalanges			4
			1 phalange			2
	Loss of middle fin	aer	3 phalanges 2 phalanges			6 4
	Loss of findule fin	ger	1 phalange			2
			3 phalanges			10
	Loss of Index fing	er	2 phalanges			8
			1 phalange			4
	Loss of metacarpa	1	1st or 2nd (a			3
	Any other perm		3rd, 4th, or 5	th (additional)		2
	partial disablemen	t	% as assesse	d by Board of Doctor	s of a Government ho	ospital
Temporary Total Disablement	NA		NA	1% of CSI per	1% of CSI per	1% of CSI pe
				week, up to 100	week, up to 100	week, up to
				weeks	weeks	100 weeks
Section II – Accidental Medical						
Expense Sum Insured (SI) in addition to CSI	INR 1,00,000	INI	R 1,00,000	INR 1,00,000	INR 1,00,000	INR 1,00,000
Inpatient Treatment	Up to the SI	11 11		111111,00,000	1111 1,00,000	11111 1,00,000
Domiciliary Hospitalisation	Up to 20% of Sun	1 Insu	red within lin	nit of SI		
Outpatient Treatment	Up to INR 5,000 p					
Ambulance Charges	Up to INR 1,000 p					
Section III – Additional Benefit	Over and above					
Expenses for Transportation of	Up to INR 1,000					
Dead Body						
Education Fund	One dependent	nt chil	d - 10% of th	e CSI subject to a n	naximum of INR 50	000/-
	• More than on	e depe	endent child -	10% of the CSI sub	ject to a maximum	of INR
	10,000/-	-				

Appendix I	
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Eunopaga Cononally Evolud	a <b>d</b>
Expenses Generally Exclud	lea
("Non-Medical") in Hospital Indemnity	
Policy -	
TOILETRIES/ COSMETICS/ PERSO	
CONVENIENCE IT	EMS Not Payable
BABY CHARGES (UNLESS	Not Payable
SPECIFIED/INDICATED)	•
BABY FOOD	Not Payable
BABY UTILITES CHARGES BABY SET	Not Payable Not Payable
BABY BOTTLES	Not Payable
BRUSH	Not Payable
COSY TOWEL	Not Payable
HAND WASH MOISTURISER PASTE BRUSH	Not Payable Not Payable
POWDER	Not Payable
RAZOR	Payable
SHOE COVER	Not Payable
BEAUTY SERVICES BELTS/ BRACES	Not Payable Essential and should be
BLE15/ BRACES	paid at least specifically
	for cases who have
	undergone surgery of
	thoracic or lumbar spine
BUDS	Not Payable
BARBER CHARGES	Not Payable
CAPS	Not Payable
COLD PACK/HOT PACK CARRY BAGS	Not Payable Not Payable
CRADLE CHARGES	Not Payable
COMB	Not Payable
DISPOSABLES RAZORS CHARGES (	Payable
for site preparations) EAU-DE-COLOGNE / ROOM	Not Dovable
FRESHNERS	Not Payable
EYE PAD	Not Payable
EYE SHEILD	Not Payable
EMAIL / INTERNET CHARGES	Not Payable
FOOD CHARGES (OTHER THAN PATIENT'S DIET PROVIDED BY	Not Payable
HOSPITAL)	
FOOT COVER	Not Payable
GOWN	Not Payable
LEGGINGS	Payable in case of varicose vein surgery
LAUNDRY CHARGES	Not Payable
MINERAL WATER	Not Payable
OIL CHARGES	Not Payable
SANITARY PAD SLIPPERS	Not Payable Not Payable
TELEPHONE CHARGES	Not Payable
TISSUE PAPER	Not Payable
TOOTH PASTE	Not Payable
TOOTH BRUSH GUEST SERVICES	Not Payable Not Payable
BED PAN	Not Payable
BED UNDER PAD CHARGES	Not Payable
CAMERA COVER	Not Payable
CLINIPLAST	Not Payable
CREPE BANDAGE CURAPORE	Not Payable Not Payable
DIAPER OF ANY TYPE	Not Payable
DVD, CD CHARGES	Not Payable ( However
	if CD is specifically
	sought by Insurer/TPA then payable)
EYELET COLLAR	Not Payable
FACE MASK	Not Payable
FLEXI MASK	Not Payable
GAUSE SOFT	Not Payable
GAUZE HAND HOLDER	Not Payable Not Payable
HAND HOLDER HANSAPLAST/ ADHESIVE	Not Payable
BANDAGES	
INFANT FOOD	Not Payable

	D
SLINGS	Reasonable costs for one sling in case of
	upper arm fractures is
	payable
ITEMS SPECIFICALLY EXCLUDE	
WEIGHT CONTROL PROGRAMS/	Not Payable
SUPPLIES/ SERVICES	Na4 Danahla
COST OF SPECTACLES/ CONTACT LENSES/ HEARING AIDS ETC.,	Not Payable
DENTAL TREATMENT EXPENSES	Not payable
THAT DO NOT REQUIRE	100 pujusio
HOSPITALISATION	
HORMONE REPLACEMENT	Not Payable
THERAPY	N (D LL
HOME VISIT CHARGES INFERTILITY/ SUBFERTILITY/	Not Payable Not Payable
ASSISTED CONCEPTION	INOU I AYADIC
PROCEDURE	
OBESITY (INCLUDING MORBID	Not Payable
OBESITY) TREATMENT IF	
EXCLUDED IN POLICY	N (D LL
PSYCHIATRIC & PSYCHOSOMATIC DISORDERS	Not Payable
CORRECTIVE SURGERY FOR	Not Payable
REFRACTIVE ERROR	1.00 I ujubic
TREATMENT OF SEXUALLY	Not Payable
TRANSMITTED DISEASES	
DONOR SCREENING CHARGES	Payable
ADMISSION/REGISTRATION	Not Payable
CHARGES HOSPITALISATION FOR	Not Payable
EVALUATION/ DIAGNOSTIC	INOU I AYADIC
PURPOSE	
EXPENSES FOR INVESTIGATION/	Not Payable
TREATMENT IRRELEVANT TO THE	
DISEASE FOR WHICH ADMITTED OR	
DIAGNOSED ANY EXPENSES WHEN THE PATIENT	Not payable
IS DIAGNOSED WITH RETRO VIRUS	not payable
+ OR SUFFERING FROM /HIV/ AIDS	
ETC IS DETECTED/ DIRECTLY OR	
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY	
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/	Not Payable except for Bone Marrow
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY	Bone Marrow
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/	Bone Marrow Transplantation
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE WARD AND THEATRE BOOKING	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT Charges, not payable
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE WARD AND THEATRE BOOKING	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE WARD AND THEATRE BOOKING CHARGES	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT Charges, not payable separately Rental charged by the hospital payable.
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE WARD AND THEATRE BOOKING CHARGES ARTHROSCOPY & ENDOSCOPY	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT Charges, not payable separately Rental charged by the hospital payable. Purchase of
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE WARD AND THEATRE BOOKING CHARGES ARTHROSCOPY & ENDOSCOPY	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT Charges, not payable separately Rental charged by the hospital payable. Purchase of Instruments not
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ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE WARD AND THEATRE BOOKING CHARGES ARTHROSCOPY & ENDOSCOPY INSTRUMENTS MICROSCOPE COVER SURGICAL BLADES,HARMONIC SCALPEL,SHAVER SURGICAL DRILL	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT Charges, not payable separately Rental charged by the hospital payable. Purchase of Instruments not payable. Payable under OT Charges, not payable separately Payable under OT
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE WARD AND THEATRE BOOKING CHARGES ARTHROSCOPY & ENDOSCOPY INSTRUMENTS MICROSCOPE COVER SURGICAL BLADES,HARMONIC SCALPEL,SHAVER SURGICAL DRILL EYE KIT	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT Charges, not payable separately Rental charged by the hospital payable. Purchase of Instruments not payable. Payable under OT Charges, not payable separately Payable under OT Charges, not payable
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE WARD AND THEATRE BOOKING CHARGES ARTHROSCOPY & ENDOSCOPY INSTRUMENTS MICROSCOPE COVER SURGICAL BLADES,HARMONIC SCALPEL,SHAVER SURGICAL DRILL EYE KIT	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT Charges, not payable separately Rental charged by the hospital payable. Purchase of Instruments not payable. Payable under OT Charges, not payable separately Payable under OT Charges, not payable separately
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE WARD AND THEATRE BOOKING CHARGES ARTHROSCOPY & ENDOSCOPY INSTRUMENTS MICROSCOPE COVER SURGICAL BLADES,HARMONIC SCALPEL,SHAVER SURGICAL DRILL EYE KIT EYE DRAPE	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT Charges, not payable separately Rental charged by the hospital payable. Purchase of Instruments not payable. Payable under OT Charges, not payable separately Payable under OT Charges, not payable
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE WARD AND THEATRE BOOKING CHARGES ARTHROSCOPY & ENDOSCOPY INSTRUMENTS MICROSCOPE COVER SURGICAL BLADES,HARMONIC SCALPEL,SHAVER SURGICAL DRILL EYE KIT EYE DRAPE X-RAY FILM	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT Charges, not payable separately Rental charged by the hospital payable. Purchase of Instruments not payable. Payable under OT Charges, not payable separately Payable under OT Charges, not payable separately
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE WARD AND THEATRE BOOKING CHARGES ARTHROSCOPY & ENDOSCOPY INSTRUMENTS MICROSCOPE COVER SURGICAL BLADES,HARMONIC SCALPEL,SHAVER SURGICAL DRILL EYE KIT EYE DRAPE	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT Charges, not payable separately Rental charged by the hospital payable. Purchase of Instruments not payable. Payable under OT Charges, not payable separately Payable under Radiology Charges, not as consumable Payable under
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE WARD AND THEATRE BOOKING CHARGES ARTHROSCOPY & ENDOSCOPY INSTRUMENTS MICROSCOPE COVER SURGICAL BLADES,HARMONIC SCALPEL,SHAVER SURGICAL DRILL EYE KIT EYE DRAPE X-RAY FILM	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT Charges, not payable separately Rental charged by the hospital payable. Purchase of Instruments not payable. Payable under OT Charges, not payable separately Payable under OT Radiology Charges, not as consumable Payable under Investigation Charges,
ETC IS DETECTED/ DIRECTLY OR INDIRECTLY STEM CELL IMPLANTATION/ SURGERY AND STORAGE ITEMS WHICH FORM PART OF HO WHERE SEPARATE CONSUMABLES BUT THE SERVICE WARD AND THEATRE BOOKING CHARGES ARTHROSCOPY & ENDOSCOPY INSTRUMENTS MICROSCOPE COVER SURGICAL BLADES,HARMONIC SCALPEL,SHAVER SURGICAL DRILL EYE KIT EYE DRAPE X-RAY FILM	Bone Marrow Transplantation OSPITAL SERVICES S ARE NOT PAYABLE E IS Payable under OT Charges, not payable separately Rental charged by the hospital payable. Purchase of Instruments not payable. Payable under OT Charges, not payable separately Payable under Radiology Charges, not as consumable Payable under

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NOOD CROUPPIG AND CROSS	not separately
BLOOD GROUPING AND CROSS	Part of Cost of Blood,
MATCHING OF DONORS SAMPLES ANTISEPTIC OR DISINFECTANT	not payable Not Payable-Part of
LOTIONS	Dressing Charges
BAND AIDS, BANDAGES, STERLILE	Not Payable - Part of
INJECTIONS, NEEDLES, SYRINGES	Dressing charges
COTTON	Not Payable-Part of
	Dressing Charges
COTTON BANDAGE	Not Payable- Part of
	Dressing Charges
MICROPORE/ SURGICAL TAPE	Not Payable-Payable by
	the patient when
	prescribed, otherwise included as Dressing
	Charges
BLADE	Not Payable
APRON	Not Payable -Part of
	Hospital Services/
	Disposable linen to be
	part of OT/ICU charges
TORNIQUET	Not Payable (service is
	charged by hospitals,
	consumables cannot be
	separately charged)
ORTHOBUNDLE, GYNAEC BUNDLE	Part of Dressing Charges
URINE CONTAINER	Not Payable
ELEMENTS OF ROOM	
LUXURY TAX	Actual tax levied by
	government is payable.
	Part of room charge for
	sub limits
HVAC	Part of Room Charge,
	Not payable separately
HOUSE KEEPING CHARGES	Part of Room Charge,
	Not payable separately
SERVICE CHARGES WHERE	Part of Room Charge,
NURSING CHARGE ALSO CHARGED TELEVISION & AIR CONDITIONER	Not payable separately Payable under room
CHARGES	charges not if
	separately levied
SURCHARGES	Part of Room Charge,
	Not payable separately
ATTENDANT CHARGES	Part of Room Charge,
	Not payable separately
IM IV INJECTION CHARGES	Part of Room Charge,
	Not payable separately
CLEAN SHEET	Part of
	Laundry/Housekeeping
EXTRA DIET OF PATIENT(OTHER	not payable separately
THAN THAT WHICH FORMS PART OF	Patient Diet provided by hospital is payable
BED CHARGE)	by nospital is payable
BLANKET/WARMER BLANKET	Part of Room Charge.
BLANKET/WARMER BLANKET	Part of Room Charge, Not payable separately
BLANKET/WARMER BLANKET ADMINISTRATIVE OR NON-ME	Not payable separately
ADMINISTRATIVE OR NON-ME ADMISSION KIT	Not payable separately DICAL CHARGES Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE	Not payable separately DICAL CHARGES Not Payable Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES	Not payable separately DICAL CHARGES Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING	Not payable separately DICAL CHARGES Not Payable Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES	Not payable separately DICAL CHARGES Not Payable Not Payable Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES CERTIFICATE CHARGES	Not payable separately DICAL CHARGES Not Payable Not Payable Not Payable Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES CERTIFICATE CHARGES COURIER CHARGES	Not payable separately DICAL CHARGES Not Payable Not Payable Not Payable Not Payable Not Payable Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES CERTIFICATE CHARGES COURIER CHARGES CONVENYANCE CHARGES	Not payable separately DICAL CHARGES Not Payable Not Payable Not Payable Not Payable Not Payable Not Payable Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES CERTIFICATE CHARGES COURIER CHARGES CONVENYANCE CHARGES DIABETIC CHART CHARGES	Not payable separately DICAL CHARGES Not Payable Not Payable Not Payable Not Payable Not Payable Not Payable Not Payable Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES CERTIFICATE CHARGES COURIER CHARGES CONVENYANCE CHARGES DIABETIC CHART CHARGES DOCUMENTATION CHARGES /	Not payable separately DICAL CHARGES Not Payable Not Payable Not Payable Not Payable Not Payable Not Payable Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES CERTIFICATE CHARGES COURIER CHARGES CONVENYANCE CHARGES DIABETIC CHART CHARGES DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES	Not payable separately DICAL CHARGES Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES CERTIFICATE CHARGES COURIER CHARGES COUVENYANCE CHARGES DIABETIC CHART CHARGES DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES DISCHARGE PROCEDURE CHARGES	Not payable separately         DICAL CHARGES         Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES CERTIFICATE CHARGES COURIER CHARGES COURIER CHARGES DIABETIC CHART CHARGES DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES DISCHARGE PROCEDURE CHARGES DAILY CHART CHARGES	Not payable separately         DICAL CHARGES         Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES CERTIFICATE CHARGES COURIER CHARGES COURIER CHARGES CONVENYANCE CHARGES DIABETIC CHART CHARGES DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES DISCHARGE PROCEDURE CHARGES DAILY CHART CHARGES ENTRANCE PASS / VISITORS PASS	Not payable separately         DICAL CHARGES         Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES CERTIFICATE CHARGES COURIER CHARGES CONVENYANCE CHARGES DIABETIC CHART CHARGES DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES DISCHARGE PROCEDURE CHARGES DAILY CHART CHARGES ENTRANCE PASS / VISITORS PASS CHARGES	Not payable separately         DICAL CHARGES         Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES CERTIFICATE CHARGES COURIER CHARGES CONVENYANCE CHARGES DIABETIC CHART CHARGES DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES DISCHARGE PROCEDURE CHARGES DAILY CHART CHARGES ENTRANCE PASS / VISITORS PASS CHARGES EXPENSES RELATED TO	Not payable separately         DICAL CHARGES         Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES CERTIFICATE CHARGES COURIER CHARGES CONVENYANCE CHARGES DIABETIC CHART CHARGES DIABETIC CHART CHARGES DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES DISCHARGE PROCEDURE CHARGES DAILY CHART CHARGES ENTRANCE PASS / VISITORS PASS CHARGES EXPENSES RELATED TO PRESCRIPTION ON DISCHARGE	Not payable separately         DICAL CHARGES         Not Payable         Not Payable
ADMINISTRATIVE OR NON-ME ADMISSION KIT BIRTH CERTIFICATE BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES CERTIFICATE CHARGES CONVENYANCE CHARGES DIABETIC CHART CHARGES DIABETIC CHART CHARGES DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES DISCHARGE PROCEDURE CHARGES DAILY CHART CHARGES ENTRANCE PASS / VISITORS PASS CHARGES EXPENSES RELATED TO	Not payable separately         DICAL CHARGES         Not Payable

MEDICAL CERTIFICATE	
	Not Payable
MAINTAINANCE CHARGES	Not Payable
MEDICAL RECORDS	Not Payable
PREPARATION CHARGES PHOTOCOPIES CHARGES	Not Payable Not Payable
PATIENT IDENTIFICATION BAND /	Not Payable
NAME TAG	The I ayable
WASHING CHARGES	Not Payable
MEDICINE BOX	Not Payable
MORTUARY CHARGES	Payable up to 24 hrs,
	shifting charges not
	payable
MEDICO LEGAL CASE CHARGES	Not Payable
(MLC CHARGES)	
EXTERNAL DURABLE I	
WALKING AIDS CHARGES	Not Payable
BIPAP MACHINE	Not Payable
COMMODE CPAP/ CAPD EQUIPMENTS	Not Payable Device not payable
INFUSION PUMP - COST	Device not payable
OXYGEN CYLINDER (FOR USAGE	Not Payable
OUTSIDE THE HOSPITAL)	Not Payable
PULSEOXYMETER CHARGES	Device not payable
SPACER	Not Payable
SPIROMETRE	Device not payable
SPO2 PROBE	Not Payable
NEBULIZER KIT	Not Payable
STEAM INHALER	Not Payable
THERMOMETER	Not Payable
CERVICAL COLLAR	Not Payable
SPLINT	Not Payable
DIABETIC FOOT WEAR	Not Payable
KNEE BRACES ( LONG/ SHORT/	Not Payable
HINGED)	-
KNEE IMMOBILIZER/SHOULDER	Not Payable
IMMOBILIZER	
LUMBO SACRAL BELT	Payable for cases who
	have undergone
	surgery of lumbar
	spine. Payable for any ICU
	Pavable for any ICU
NIMBUS BED OR WATER OR AIR	
NIMBUS BED OR WATER OR AIR BED CHARGES	patient requiring more
	patient requiring more than 3 days in ICU, all
	patient requiring more than 3 days in ICU, all patients with
	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia
	patient requiring more than 3 days in ICU, all patients with
	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at
BED CHARGES	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day
BED CHARGES AMBULANCE COLLAR	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine.
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. Y A PRESCRIPTION
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. Y A PRESCRIPTION Payable when
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. Y A PRESCRIPTION Payable when prescribed for patient,
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. Y A PRESCRIPTION Payable when
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. SY A PRESCRIPTION Payable when prescribed for patient, not payable for hospital use in OT or ward or
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. Y A PRESCRIPTION Payable when prescribed for patient, not payable for hospital
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\ DISINFECTANTS ETC	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. SY A PRESCRIPTION Payable when prescribed for patient, not payable for hospital use in OT or ward or for dressings in hospital
BED CHARGES AMBULANCE COLLAR AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\ DISINFECTANTS ETC PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES NUTRITION PLANNING CHARGES -	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. Y A PRESCRIPTION Payable when prescribed for patient, not payable for hospital use in OT or ward or for dressings in hospital Not payable Patient Diet provided
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\ DISINFECTANTS ETC PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES NUTRITION PLANNING CHARGES - DIETICIAN CHARGES - DIET	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. Y A PRESCRIPTION Payable when prescribed for patient, not payable for hospital use in OT or ward or for dressings in hospital Not payable
BED CHARGES AMBULANCE COLLAR AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\ DISINFECTANTS ETC PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIETICIAN CHARGES- DIET CHARGES	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. EY A PRESCRIPTION Payable when prescribed for patient, not payable for hospital use in OT or ward or for dressings in hospital Not payable Patient Diet provided by hospital is payable
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\ DISINFECTANTS ETC PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES NUTRITION PLANNING CHARGES - DIETICIAN CHARGES - DIET	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. EY A PRESCRIPTION Payable when prescribed for patient, not payable for hospital use in OT or ward or for dressings in hospital Not payable Patient Diet provided by hospital is payable Payable -Sugar free
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\ DISINFECTANTS ETC PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIET CHARGES	patient requiring morethan 3 days in ICU, allpatients withparaplegia/quadriplegiafor any reason and atreasonable cost ofapproximately Rs 200/dayNot PayableNot PayableNot PayablePayable for cases whohave undergonesurgery of lumbarspine.EY A PRESCRIPTIONPayable for hospitaluse in OT or ward orfor dressings in hospitalNot payable
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\ DISINFECTANTS ETC PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIET CHARGES	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. BY A PRESCRIPTION Payable when prescribed for patient, not payable for hospital use in OT or ward or for dressings in hospital Not payable Patient Diet provided by hospital is payable Payable -Sugar free variants of admissible medicines are not
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\ DISINFECTANTS ETC PRIVATE NURSES CHARGES SPECIAL NURSING CHARGES NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIETICIAN CHARGES - DIETICIAN CHARGES - SUGAR FREE TABLETS	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable S200/ day Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. SY A PRESCRIPTION Payable when prescribed for patient, not payable for hospital use in OT or ward or for dressings in hospital Not payable Patient Diet provided by hospital is payable Payable -Sugar free variants of admissible medicines are not excluded
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\ DISINFECTANTS ETC PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIET CHARGES SUGAR FREE TABLETS CREAMS POWDERS LOTIONS	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable S200/ day Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. SY A PRESCRIPTION Payable for patient, not payable for hospital use in OT or ward or for dressings in hospital Not payable Patient Diet provided by hospital is payable Payable -Sugar free variants of admissible medicines are not excluded Payable when
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\ DISINFECTANTS ETC PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES NUTRITION PLANNING CHARGES NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIETICIAN CHARGES- SUGAR FREE TABLETS CREAMS POWDERS LOTIONS (Toiletries are not payable, only prescribed	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable S200/ day Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. SY A PRESCRIPTION Payable when prescribed for patient, not payable for hospital use in OT or ward or for dressings in hospital Not payable Patient Diet provided by hospital is payable Payable -Sugar free variants of admissible medicines are not excluded
BED CHARGES AMBULANCE COLLAR AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\ DISINFECTANTS ETC PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES NUTRITION PLANNING CHARGES NUTRITION PLANNING CHARGES NUTRITION PLANNING CHARGES SUGAR FREE TABLETS CREAMS POWDERS LOTIONS (Toiletries are not payable, only prescribed medical pharmaceuticals payable)	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. SY A PRESCRIPTION Payable when prescribed for patient, not payable for hospital use in OT or ward or for dressings in hospital use in OT or ward or for dressings in hospital Not payable Patient Diet provided by hospital is payable Payable -Sugar free variants of admissible medicines are not excluded Payable when prescribed
BED CHARGES AMBULANCE COLLAR AMBULANCE EQUIPMENT MICROSHEILD ABDOMINAL BINDER ITEMS PAYABLE IF SUPPORTED B BETADINE \ HYDROGEN PEROXIDE\SPIRIT\\DETTOL\SAVLON\ DISINFECTANTS ETC PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES NUTRITION PLANNING CHARGES NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIETICIAN CHARGES- SUGAR FREE TABLETS CREAMS POWDERS LOTIONS (Toiletries are not payable, only prescribed	patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day Not Payable S200/ day Not Payable Not Payable Payable for cases who have undergone surgery of lumbar spine. SY A PRESCRIPTION Payable for patient, not payable for hospital use in OT or ward or for dressings in hospital Not payable Patient Diet provided by hospital is payable Payable -Sugar free variants of admissible medicines are not excluded Payable when

ECG ELECTRODES	Up to 5 electrodes are
	required for every case
	visiting OT or ICU. For
	longer stay in ICU, may
	require a change and at
	least one set every
	second day is
	payable.
GLOVES	Sterilized Gloves
	payable / unsterilized
	gloves not payable
HIV KIT	Payable - Pre operative
	screening
LISTERINE/ ANTISEPTIC	Payable when
MOUTHWASH	prescribed
LOZENGES	Payable when
	prescribed
MOUTH PAINT	Payable when
	prescribed
NEBULISATION KIT	Payable reasonably if
	used during
	hospitalisation
NOVARAPID	Payable when
	prescribed
VOLINI GEL/ ANALGESIC GEL	Payable when
	prescribed
ZYTEE GEL	Pavable when
	prescribed
VACCINATION CHARGES	Not Payable
PART OF HOSPITAL'S OWN COSTS AND NOT PAYABLE	
AHD	Not Payable - Part of
	Hospital's internal Cost
ALCOHOL SWABES	Not Payable - Part of
	Hospital's internal Cost
SCRUB SOLUTION/STERILLIUM	Not Payable - Part of
	Hospital's internal Cost
OTHERS	
VACCINE CHARGES FOR BABY	Not Payable
AESTHETIC TREATMENT / SURGERY	Not Payable
TPA CHARGES	Not Payable
	not i ayabic

VISCO BELT CHARGES	Not Payable
ANY KIT WITH NO DETAILS	Not Payable
MENTIONED [DELIVERY KIT,	
ORTHOKIT, RECOVERY KIT, ETC]	
EXAMINATION GLOVES	Not payable
KIDNEY TRAY	Not Payable
MASK	Not Payable
OUNCE GLASS	Not Payable
OUTSTATION CONSULTANT'S/	Not payable
SURGEON'S FEES	
OXYGEN MASK	Not Payable
PAPER GLOVES	Not Payable
PELVIC TRACTION BELT	Payable in case of
	PIVD requiring
	traction as this is
	generally not reused
REFERAL DOCTOR'S FEES	Not Payable
ACCU CHECK (Glucometery/Strips)	Not payable pre
	hospitilasation or post
	hospitalisation /
	<b>Reports and Charts</b>
	required/ Device not
	payable
PAN CAN	Not Payable
SOFNET	Not Payable
TROLLY COVER	Not Payable
UROMETER, URINE JUG	Not Payable
AMBULANCE	Payable
TEGADERM / VASOFIX SAFETY	Payable - maximum of
	3 in 48 hrs and then 1
	in 24 hrs
URINE BAG	Payable where
	medically necessary till
	a reasonable cost -
	maximum 1 per 24 hrs
SOFTOVAC	Not Payable
STOCKINGS	Payable for case like
	CABG etc.

The list is as per the standard list of excluded expenses stipulated by IRDA in Guidelines in Standardization in Health Insurance, dated 20.02.2013.